

(b) if so, reaction of these Governments; and

(c) whether Government are now in a position to state the action taken on the first two reports of the Shah Commission and the progress thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):**  
(a) and (b). A statement containing the requisite information is enclosed.

(c) Yes, Sir; follow up action on the major recommendations made by the Shah Commission in its first two reports has either been completed or is nearing completion.

#### Statement

##### (i) Action taken by the Government of Karnataka:

A Committee of officers has been constituted to go into the findings, observations and recommendations of the Shah Commission on the subject. The Committee has considered the legal and other implications of the matter which would be required to be gone into in detail before finally deciding on the course of action to be pursued.

##### (ii) Action taken by the Government of Haryana:

The State Government has constituted a Committee under the Chairmanship of Financial Commissioner, Revenue to go into the details of the specific cases cited in the report. The Committee has already held two meetings. Suitable extracts from the report have also been forwarded to the concerned departments for immediate necessary action. A decision has also been taken that a scheme for granting ex-gratia assistance to persons who are proved to have been wrongfully detained during the emergency may be drawn up.

##### (iii) Action taken by the Delhi Administration:

The following action has been taken by the Delhi Administration and the

Ministry of Works & Housing for rehabilitation and resettlement of persons affected by indiscriminate demolitions carried out during the emergency:—

A. An Administrative Cell has been set up in the Delhi Administration whose functions are—

(i) to entertain, assess and finalise the claims of poorer persons whose houses/structures were illegally demolished during the Emergency;

(ii) to determine the quantum of compensation to be paid, if necessary, in consultation with the Central Government. The amounts determined could be on a graded basis;

(iii) to ensure that compensation in respect of land acquired is paid expeditiously;

(iv) to ensure that alternate allotment or adjustment of plots in the same area in lieu of land acquired is given quickly; and,

(v) to ensure, on a priority basis, that the conditions in the re-settlement colonies are rendered safe, clean and convenient.

B. The Ministry of Works & Housing has constituted a Special Land Acquisition Cell so that all cases of land acquisition could be quickly decided and compensation paid.

C. The Ministry of Works & Housing has also set up a Monitoring Cell to keep a watch on the progress made month by month.

#### Allocation to Tripura for development of Backward Areas

2436. SHRI K. A. RAJU: Will the Minister of PLANNING be pleased to state:

(a) the concrete departure made by the present Government in the policy and programmes for development of backward areas; and

(b) the amount sanctioned to Tamil Nadu Government for development of backward areas during the last two years and current year and the anticipated grants during the next five years?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The policy and programmes for the development of backward areas were hitherto characterised by a selective approach aimed either at specific problems (e.g. drought, hill area development) or at specific target groups (e.g. small and marginal farmers, tribal population). Besides, for industrially backward areas, incentives were provided

to promote industrial growth. These programmes are continuing, but in the new plan, they are sought to be systematically coordinated and integrated with other programmes into area development plans, with the development block as the unit of planning. A High-level Committee has been formed to examine the problems of backward areas and to suggest new directions of policy.

(b) Allocations of special central assistance to Tamil Nadu during the last two years and current year are given below:—

Scheme	(Rs. in lakhs)		
	1976-77	1977-78	1978-79
DPA	154.03	157.83	174.30
SFDA	245.85	303.56	397.20
Hill Area Development	150.00	100.00	170.00
Tribal Sub-Plans	40.00	45.00	54.00
Re-imbursments made under Central Investment Subsidy schemes to industrial units	238.32	292.78	100.53
		(Up to 30-11-78)	

Allocations for the next five years have not yet been worked out.

#### Proposal to Reduce Price of Cloth

2437. SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal under consideration of Government to reduce the price of cloth which has been rising for the last 15 years;

(b) if so, the particulars of the proposal; and

(c) if not the reasons thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c). Pricing of cloth like any other product is conditioned by forces of demand and supply and therefore,

cannot be viewed in isolation. There is no specific proposal specially for reducing prices of cloth. The consumer prices of controlled cloth however have been kept at the same level as before.

#### Screening of Smuggled Films

2438. SHRI D. AMAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether some smuggled foreign films with forged certificates have been screened in some States during the last three years; and

(b) if so, the action taken or proposed to be taken in the matter?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). One case of such violation came to the